

**Uttar Pradesh Shasan  
Rajya Kar Anubhag-2**

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no.-424/XI-2-20-9(01)/2008-U.P.Act-5-2008-Order-(109)-2020 dated May 06, 2020.

**NOTIFICATION**

No.-424 /XI-2-20-9(01)/2008-U.P.Act-5-2008-Order-(109)-2020  
Lucknow : Dated : May 06, 2020

WHEREAS the State Government is satisfied that it is expedient so to do in public interest;

NOW, THEREFORE, in exercise of the powers under sub-section(4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no.5 of 2008), the Governor is pleased to make, with effect from May 7, 2020, the following amendment in Schedule-IV to the said Act.

**AMENDMENT**

In the said Schedule, for entries at serial numbers 3 and 4(c), the following entries shall, columnwise be substituted, namely:-

S.no.	Name and description of goods	Point of Tax	Rate of Tax
1	2	3	4
3	Petrol	M or I	26.80% Or Rs.18.74 Per litre whichever is greater
4(c)	Diesel oil as defined in the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 in cases other than those described in serial nos. 4(a) and 4 (b)	M or I	17.48% Or Rs. 10.41 Per litre whichever is greater

By Order,

  
(Alok Sinha)

Apar Mukhya Sachiv